

sions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-8212/84]

Indian Telegraph (Second Amendment) Rules, 1984

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V.N. GADGIL) : I beg to lay on the Table a copy of the Indian Telegraph (Second Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 230 (E) in Gazette of India dated the 28th March, 1984, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

[Placed in Library. See No. LT-8213/84]

Annual Report etc. of the Damodar Valley Corporation for 1982-83 and Budget Estimates of the Damodar Valley Corporation for 1984-85

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHAMMAD KHAN) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation for the year 1982-83 along with Accounts and the Audit Report thereon, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, for the year 1982-83.
 - (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- [Placed in Library. See No. LT-8214/84]
- (3) A copy of the Budget Estimates (Hindi and English versions) of the

Damodar Valley Corporation, for the year 1984-85, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.

[Placed in Library. See No. LT-8215/84]

12.06 hrs.

PROF. MADHU DANDAVATE (Rajapur) : Sir, we have a submission to make. Please listen.

MR. SPEAKER : I do not. I say, this is not a policy matter. This is a political matter. You fight in the political front.

*(Interruptions)**

MR. SPEAKER : I am not allowing.

PROF. MADHU DANDAVATE : Allow us submission on the issue.

MR. SPEAKER : There is no submission.

PROF. MADHU DANDAVATE : Sir, without listening to the parties concerned, you are giving the ruling. *(Interruptions)**

MR. SPEAKER : No. Not allowed.

AN HON. MEMBER : Sir, I have given an adjournment-motion.

MR. SPEAKER : No adjournment-motion.

SHRI SOMNATH CHATTERJEE (Jadavpur) : Sir, I have given notice of an adjournment-motion on a very important matter. A pronouncement has been made by the Supreme Court holding the Government guilty of contempt of court.

MR. SPEAKER : This is not a case for adjournment-motion. No.

SHRI SOMNATH CHATTERJEE : Sir, this is a serious matter.

*(Interruptions)**